

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16982/2015

(Arising out of impugned final judgment and order dated 07/05/2015
in SA No. 245/2015 passed by the High Court of Bombay at Nagpur)

MADHUKAR & ORS.

Petitioner(s)

VERSUS

DHYANESHWAR & ANR.

Respondent(s)

(with interim relief and office report)

Date : 26/06/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
[VACATION JUDGE]For Petitioner(s) Ms. Indu Malhotra, Sr. Adv.
Mr. Varun Singh, Adv.
Ms. Eesha Mohapatra, Adv.
Mr. Tanvir Nayyar, Adv.
Mr. Vikas Mehta, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RLearned senior counsel for the petitioners seeks
permission to withdraw the special leave petition with
liberty to raise the question before the High Court under
Section 100(5), CPC.

Liberty, as prayed for, is granted.

The special leave petition is dismissed as withdrawn.

(SANJAY KUMAR-I)
COURT MASTER(RENU DIWAN)
COURT MASTER